

[Translation]

PROF. RASA SINGH RAWAT (Ajmer): Sir, I would like to submit before the House that a leading industrialist of Mohan Nagar, Uttar Pradesh, on his birthday invited the Air Force and Army Personnel to a Blood Donation Camp and made them donate blood. Forcible donation of blood from the soldiers is objectionable. I would like to urge upon the Government that whosoever he may be, he should not be allowed to act like this. The said industrialist is known to be liquor baron. Inviting the Air Force Personnel of Hindu Airport and the Army personnel by such a person on the occasion of his birthday tantamounts to misuse of his influence and fiddling with the lives of the defence personnel. My submission to the Government is to exercise effective control over such functions. (Interruptions)

[English]

MR. SPEAKER: Now let us take up the next item. Papers to be laid on the Table.

13.06 hrs.

PAPERS LAID ON THE TABLE

Review on the Working and Annual Report of Rehabilitation Plantations Ltd., Punalur and Repatriates Co-operative Finance and Development Bank Limited, Madras for 1989-90

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): On behalf of Shri S.B. Chavan, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of

section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Rehabilitation Plantations Limited, Punalur, for the year 1989-90.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-63/91]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Co-operative Finance and Development Bank Limited, Madras, for the year 1989-90 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Repatriates Co-operative Finance and Development Bank Limited, Madras, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-64/91]

Explanatory statement giving reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 1991

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND

COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri K. Vijaya Bhaskara Reddy, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 1991.

[Placed in Library. See No. LT-65/91]

Review on the Working and Annual Report of National Projects Construction Corporation Limited for 1989-90, etc.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): On behalf of Shri V. C. Shukla, I beg to lay on the Table

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the National Projects Construction Corporation Limited for the year 1989-90.

(ii) Annual Report of the National Projects Construction Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-66/91]

Notifications under Indian Post Office Act, 1898 and Indian Telegraph Act, 1885 etc.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNI-

CATIONS (SHRI RAJESH PILOT): I beg to lay on the Table—

(1) A copy of the Indian Post Office (First Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 3(E) in Gazette of India dated the 1st January, 1991 issued under section 74 of the Indian Post Office Act, 1898.

[Placed in Library. See No. LT-67/91]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(i) The Indian Telegraph (Fourth Amendment) Rules, 1990 published in Notification No. G.S.R. 985(E) in Gazette of India dated the 20th December, 1990 together with corrigendum thereto published in Notification No. G.S.R. 237(E) dated the 25th April, 1991.

(ii) The Indian Telegraph (First Amendment) Rules, 1991 published in Notification No. G.S.R. 74 in Gazette of India dated the 2nd February, 1991.

(iii) GSR 251(E) published in Gazette of India dated the 2nd May, 1991 containing corrigendum to the Notification No. G.S.R. 933(E) published in Gazette of India dated the 3rd December, 1990.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii) of (2) above.

[Placed in Library. See No. LT-68/91]

Notification under Delhi Municipal Corporation Act, 1957

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): I beg to lay on the Table a copy of Notification No. U.14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 3rd May, 1991 making certain amendments to Notification No. U. 14011/160/89-Delhi dated the 6th January, 1990 issued under section 490 of the Delhi Municipal Corporation Act, 1957.

[Placed in Library. See No. LT-69/91]

Notification under Essential Commodities Act, 1955 and Review on the Working and Annual Report of Tamil Nadu Agro-Industries Corporation Ltd., Madras and Punjab Agro-Industries Corporation Ltd., Chandigarh for 1989-90 etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table—

- (1) A copy of Notification No. S.O. 397 (E) (Hindi and English versions) published in Gazette of India dated the 14th June, 1981 containing Order indicating the Supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States/Union Territories/Commodity Board during the period from the 1st April, 1991 to the 31st September, 1991 (Kharif, 91 Session) under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-70/91]

- (2) A copy each of the following papers (Hindi and English ver-

sions) under section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1988-89.
- (ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-71/91]

- (b) (i) Review by the Government on the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1989-90.
- (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-72/91]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for

the year 1989-90 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Co-operative Training, New Delhi, for the year 1989-90.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-73/91]

Review on the Working and Annual Report of Mahanagar Telephone Nigam Ltd., New Delhi and Videsh Sanchar Nigam Ltd., Bombay for 1989-90 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATION (SHRI P. V. RANGAYYA NAIDU): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1989-90.

(ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-74/91]

(b) (i) Review by the Government on the working of the Videsh Sanchar Nigam Limited, Bombay, for the year 1989-90.

(ii) Annual Report of the Government on the working of the Videsh Sanchar Nigam Limited, Bombay, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-75/91]

13.07 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Representation of the People (Amendment) Bill, 1991, which has been passed by the Rajya Sabha at its sitting held on the 16th July, 1991."

The Representation of The People (Amendment) Bill, 1991

As passed by Rajya Sabha.

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the Representation of the People (Amendment) Bill, 1991, as passed by Rajya Sabha.